

**GOVERNMENT OF INDIA
ROAD TRANSPORT AND HIGHWAYS
LOK SABHA**

UNSTARRED QUESTION NO:3857

ANSWERED ON:17.12.2012

CONSTRUCTION OF BRIDGES

Choudhary Shri Harish;Laguri Shri Yashbant Narayan Singh;Pandurang Shri Munde Gopinathrao;Rao Shri Nama Nageswara

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether the Government proposes to construct bridges in the district Terrain of Jammu and Kashmir, Uttarakhand and North-Eastern States ;
- (b) if so, the details along with the number of bridges constructed in the State of Maharashtra during the last three years and the current year;
- (c) whether the construction of these new bridges will be done with a new technology and if so, the details thereof;
- (d) whether some toll companies are collecting toll tax on such bridges which have been built on National Highways under Build, Operate and Transfer (BOT) mode and their construction cost has already been recovered through toll tax; and
- (e) if so, the details of these bridges, State-wise along with the reasons for not making these bridges toll free?

Answer

MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI SARVEY SATHYANARAYANA)

- (a)& (b) The construction of bridges on National Highways is a continuous process. Bridges on entire National Highway network of the country including bridges on National Highways in Jammu and Kashmir, Uttarakhand and North-Eastern States are undertaken in a phased manner under different plans depending upon bridging requirements, inter-se-priority and availability of funds. 99 bridges have been constructed in the State of Maharashtra during the last three years and current year.
- (c) Adoption of new technologies both in design and construction is a continuous process. Innovative technologies are adopted keeping in view the site conditions and bridging requirements.
- (d) & (e) Bridges constructed under Built, Operate and Transfer (BOT) mode are assigned to concessionaire for a concession period and they collect the toll till the end of that period. As per National Highways Fee (Determination of rates and collection) amendment rules 2011, after the end of concession period, central government executing agency shall collect the fee at a reduced rate of 40% of the fee on the date of transfer in perpetuity to maintain the facility.